

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2013
CA No.

CORAM:

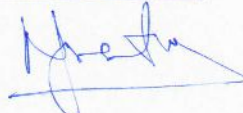


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: M/s. India Infrastructure Fund

V/s.
M/s. Hanjer Biotech Energies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 235, 237, 397/398 of the Companies
Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Nareesh Ratnam Advocate.	i/b Ashwin Ankhad & Assoc. for Respd. No. 7, 8, 9 & 11	
2)	ROHAN RAJ DHYAKSHA i/b AZB & PARTNERS	- For PETITIONER	
3)	Shivangi Agarwal i/b Prilegal	- For Respondent (Hanjer Biotech)	

Order

C.P. No. 114/235,237,397-398/CLB/MAH/2013

1. Ld. Counsels for both the sides are present
2. A compilation of orders of the Hon'ble High Court and Hon'ble Supreme Court is required, so that the NCLT can act upon accordingly if needed.
3. Since matter is Sub-Judice before Higher Judicial forum, as stated by Ld. Advocate of both the parties, hence, adjourned to 16.11.2016 date duly communicated to both the sides.

sd/-

Dated: 14.09.2016

Shri M.K. Shrawat
Member (Judicial)